

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

M/s Bachitter Singh

Original Application No. 57/2020

Applicant(s)

Versus

State of Punjab & Ors.

Respondent(s)

**Subject: Orders passed by the Hon'ble NGT on 03.03.2020 in Original Application no. 57 of 2020 titled as M/s Bachitter Singh v/s State of Punjab & Ors.**

Respectfully submitted that:

In its order dated 03.03.2020 the Hon'ble NGT in the matter of O.A. no. 57/2020 titled as M/s Bachitter Singh v/s State of Punjab & Ors. has passed the following orders (**operative paras only**):

5. *However, in view of rampant violation of environmental norms in operating stone crushers generally, by way of precaution and without expressing any opinion of merits at this stage, we find it necessary to form a joint committee of Punjab State PCB and SEIAA Punjab to look into the matter and furnish a report to this Tribunal.*
6. *The report may be furnished within two months before this Tribunal by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in). The Committee may limit its examination to District Ropar for the time being.*
7. *A copy of this order be sent to the Punjab State PCB and the SEIAA Punjab by email for compliance.*
8. *The applicant may furnish a set of papers to the Punjab State PCB and the SEIAA Punjab and file an affidavit of service within one week.*

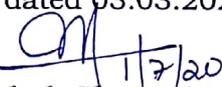
***List for further consideration on 07.07.2020.***

- In compliance to the said orders SEIAA Punjab has nominated Deepak Sethi, Member (SEAC) to represent the SEIAA on 20.05.2020 and Punjab Pollution Control Board has nominated Ashok Sharma, Environmental Engineer, Regional Office-Mohali to represent the Board in the Joint Committee constituted by this Hon'ble Tribunal.

- The 1<sup>st</sup> meeting of the Joint Committee was held on 28.05.2020 to discuss the orders passed by the Hon'ble NGT and the data/record from the office of Mining Officer/Executive Engineer Mining, Department of Mines & Geology, Roopnagar has been sought through email. A proforma was devised and was also sent to the mining department to provide the data regarding stone crushers/material crushed alongwith its source.
- Thereafter, subsequent meetings of the committee were held on 19.06.2020 and on 01.07.2020 wherein the data provided by the Mining Officer, Roopnagar was perused and found that the data is incomplete. No record/data has been received yet from the office of Executive Engineer Mining, Roopnagar. Therefore, the two offices i.e of Mining Officer and Executive Engineer, Roopnagar have again been requested to provide the data at the earliest.
- It is felt that obtaining data from the above said offices may take more time. It is brought out that the member to represent the SEIAA in the Joint Committee was nominated on 20.05.2020 therefore, the joint committee started its work in the last week of May, 2020 (due to the situation created by COVID-19 Pandemic).
- As such the preparation of report may practically take more time.

**Prayer**

In view of the above submissions, it is humbly prayed that another two months time may be accorded to the committee to prepare and submit the factual report as directed by the Hon'ble Tribunal vide its order dated 03.03.2020.

  
(Ashok Sharma)

**Environmental Engineer  
Member Joint Committee  
On behalf of PPCB**

  
(Deepak Sethi)

**Member SEAC (PB)  
Member Joint Committee  
On behalf of SEIAA, Punjab**

Place: S. A. S. NAGAR  
Date: 01.07.2020